

(1) In the said rules, -- after sub-rule (3) of rule 345, the following sub-rule shall be added, namely :-

"(4) Where in a Judgement or Order, a District Magistrate or Sessions Judge impugns the character or conduct of a Railway Official in respect of offences committed by him under the Railway Property (Unlawful Possession) Act, 1966, a copy of Judgement or Order shall be forwarded direct to the Chief Security Officer, Southern Railway, Madras, free of charge".

(2) after rule 346, the following rule shall be added, namely: -

"346-A In cases arising under the Railway Property (Unlawful Possession) Act, 1966, triable by the Criminal Courts, copies of Judgements and Orders shall be furnished by the Court to the Chief Security Officer, Southern Railways, Madras, free of charge".

(P. Dis. No. 489/69)